

Extension of Employment in Public Undertakings

*611. **Shri P. C. Borooah:**
Shrimati Savitri Nigam:
Shrimati Ramdulari Sinha:

Will the Minister of Finance be pleased to state:

(a) whether Government have laid down certain criteria/principles for extension of employment in the Public Sector Undertakings;

(b) if so, the details thereof; and

(c) whether extension of employment has been restricted only to such cases where suitable fresh incumbents are not available?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) to (c). The top management posts in the Public Enterprises to which appointments are made by or with the approval of Government are governed by the same principles in regard to superannuation and extension of service as appointments in Government. In regard to other posts to which appointments are made by the Public Enterprises themselves, Government have not issued any directives on these Enterprises.

The principles which have been adopted by Government are that in posts not requiring scientific or technical qualifications, there should be no extension beyond the age of 60, unless there is no suitable person to take up such appointments in which case extension up to the age of 62 may be allowed. Even in cases of scientific and technical personnel where extensions beyond these limits may have to be given, such extension should not be automatic but should take into account the availability of suitable personnel for such posts.

Job Evaluation in Public Undertakings

*612. **Shri D. C. Sharma:** Will the Minister of Finance be pleased to state:

(a) whether Government have considered the feasibility of job evaluation in various Public Undertakings; and

(b) if so, with what results?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). The top management posts in Public Enterprises, to which appointments are made by Government, have already been evaluated, for purpose of salary, on the basis of responsibility involved in each case. In regard to other jobs, within the purview of the managements, some Enterprises have done so. The other Enterprises are being advised, in pursuance of Estimates Committee's recommendation, to lay down proper specifications for individual or group of jobs to facilitate their evaluation.

Committee on Essential Drugs

*613. **Shri Dighe:**
Shri Vishwa Nath Pandey:

Will the Minister of Health and Family Planning be pleased to refer to the reply given to Starred Question No. 268 on the 4th August, 1966 and state:

(a) whether the Committee on Essential Drugs has since submitted its report;

(b) if so, the main features thereof; and

(c) if not, when it is likely to be submitted?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) No, Sir.

(b) Does not arise.

(c) The Committee has been constituted for a period of three years and the work of the Committee is of a continuing nature as new drugs will have to be screened by the Committee from the point of view of their essentiality as and when these are developed. The Committee is however, likely to submit its first report in regard to the list of Essential Drugs shortly.